

Dt. 08.05.01

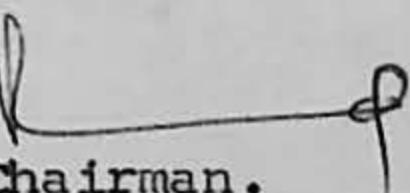
Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Maj. Gen. K.K. Srivastava , A.M.

We have heard Sri N.L. Srivastava, learned counsel for the applicant and Sri R.C. Joshi, learned counsel appearing for the respondents.

This O.A has been filed for a direction to the respondents to allow the applicant the same scale of pay and salary as is admissible to the Carpet Training Officer w.e.f the date the applicant has been put in charge of his respective training center. The benefit has been claimed on the same lines as given by the judgement of this Tribunal in O.A No. 237/87 and 370/90 passed on 12-09-91.

We have considered the submission of learned counsel for the applicant. No where in the application , applicant has given the date on which he joined as Carpet Training Officer. He has also not ~~been~~ filed any appointment letter showing any justification for the claim of the applicant, raised through this application. Order dt. 12.09.91 was passed by this Tribunal in O.A No. 237/87 which was filed in the year,87 and O.A No. 370/90 which was filed in the year,90. The application appears also highly time barred. In the circumstances, we do not find any merit in this application and is accordingly rejected. No costs.


Member- A.


Vice-Chairman.

/Anand/